Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 29.11.2012

The meeting No.34/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 29.11.2012 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.31/AM-13, dated 08.11.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 08.11.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.34/AM-13 dated 29.11.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 34/84-ALC3/2012 MEETING DATE : 29.11.2012

Case No.:1/24/84-ALC3/2012	Party Name: UNITEX APPARELS PVT	Meet No/Date:34/84-ALC3/2012	Status:
	LTD.,	29.11.2012	Approved

HQ File :01/84/050/00224/AM13/	RLA File :07/24/040/00243/AM13/	Lic.No/Date:0710090639	
		10.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, as per SION J-196 and in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Woman Classic Trucker	18,700	99% Cotton 1% Elastane	41,140 Sq. meters
1.	Jackets made of 99%	Nos.	fabric, GSM-360+/-10%,	(@ 2.20 sq, meter
	Cotton 1% Elastane fabric,		width-52.5"	per piece).
	GSM-360+/-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/30/84-ALC3/2012	-	00 11 2012	Status: Approved
HQ File :01/84/050/00259/AM13/	RLA File :07/24/040/00166/AM13/	Lic.No/Date:0710090679 12.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The Committee after deliberations decided to ratify the Advance Authorization issued in this case by allowing 3% wastage on weight basis in each category.

The GSM should match in both import and export.

R.A. to call for the declaration from the applicant firm regarding weight of export and import item in each category and allow import quantity with 3% wastage on export quantity on weight basis.

Case No.:2/30/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:34/84-ALC3/2012 29.11.2012	Status: Rejected
HQ File :01/84/050/00257/AM13/	RLA File :07/24/040/00234/AM13/	Lic.No/Date:0710090710 13.09.2012	Reject
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Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has mentioned in his reply that import and export product would be of 33 & 54+/-10% GSM. The appendix 11 mentioned the GSM as 32/33 and 54. The input invoice and shipping documents reflected GSM as 38 and 58-60. Thus the applicant firm has not submitted the correct information in response to the quarries of the Committee. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

Case No.:2/26/84-ALC3/2012	9	Meet No/Date:34/84-ALC3/2012 29.11.2012	Status: Rejected
HQ File :01/84/050/00242/AM13/		Lic.No/Date:0510335623 25.09.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm i.e. M/s Richa & Co. was asked to send the samples to the Committee. The Committee surprised to note that samples have been came from M/s Gaurav International, Gurgaon. The Committee after deliberations decided not to accept the clarification and samples received from M/s Gaurav International, Gurgaon and constrained to reject the case.

	Case No.:1/30/84-ALC3/2012		Meet No/Date:34/84-ALC3/2012 29.11.2012	Status: Deferred
₅	HQ File :01/84/050/00256/AM13/		1	Defer Date: 13.12.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. It was, therefore, decided to await the same and defer the case for re-listing on 13.12.2012.

	II .	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:34/84-ALC3/2012 29.11.2012	Status: Rejected	
	HQ File :01/84/050/00294/AM13/	RLA File :56/24/040/00029/AM13/	Lic.No/Date:5610001253 20.11.2012	Reject:	
6	Decision: The Committee considered the case as per agenda alongwith other relevant papers and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC(HS) code is not tenable. The Committee further felt that export product is plastic item. The applicant firm is advice to treat the export product under chapter 39 of the ITC(HS) code and apply to the concerned Norms Committee. Hence, the Committee constrained to reject the case.				

MANUAL AGENDA CASES

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	Case No.603	M/s Flexituff International, Pithampur	
	NC 34/AM-13, dt. 29.11.2012	File No.01/84/50/52/AM-13/DES-V	
	Re-fixation of input output norms in respect of Advance Authorization No.5610000532 dated		
	30.04.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and reviewed the case. The Committee observed that the applicant firm has not quoted the correct ITC (HS) code and found that the export product is not produced from manmade fabric. Hence, classification of export product under chapter 63 of ITC(HS) code is not tenable. The Committee further felt that export product is plastic item. The applicant firm is advised to treat the export product under chapter 39

of the ITC(HS) code and apply to the concerned Norms Committee.

The R.A. is advised to read to export product under chapter 39 of the ITC(HS) code and in the export product U.V. Stabilizer as content of the export product may be deleted.

The Committee has decided to maintain status quo in this case. In future, since the export product is coming under chapter 39 of the ITC(HS) code, the applicant is advised to submit application to the appropriate Norms Committee. The request of applicant firm to enhance the quantity of import product, 'Non-wovens' has not been agreed to.

(8)

Case No.604	M/s Raghav Exports, Ludhiana	
NC 34/AM-13, dt. 29.11.2012	File No.01/(85)84/50/186/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorisation No.3010081930 dated		
21.12.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 13.12.2012.

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	Case No.605	M/s Superhouse Ltd., Kanpur
	NC 34/AM-13, dt. 29.11.2012	File No.01/84/50/123/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0610027351 dated 30.05.201		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not supplied the information appropriately as asked for by the O/o DC (MSME). In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

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	Case No.606	M/s Meenakshi India Ltd., Chennai	

NC 34/AM-13, dt. 29.11.2012	File No.01/84/50/216/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.0410118249 dated 22.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm in the application for export item No.3 has requested for requirement of 1.31 sq. meter fabric per piece as against the requirement of 1.64 sq. meter per piece fabric in their reply dated 15.11.2012. For export item No.4, the quantity of requirement of fabric in application is 1.58 sq. meter per piece as against the 2.25 sq. meter per piece in their reply. For export items No.5 & 6, the quantity of requirement of fabric in application is 3.33 sq. meter per piece each as against the 2.25 sq. meter per piece in their reply. In the application, accessories are not asked for whereas in the reply, various accessories have been mentioned. Variations have also been found between the shipping documents as against application/reply. In view of the contradictory information, the Committee was unable to finalise the norms and decided to maintain status quo in this case.

(11)

Case No.607	M/s Shahi Exports Pvt., Ltd., Faridabad
NC 34/AM-13, dt. 29.11.2012	File No.01/84/162/433/AM-13/DES-V
Fixation of Input Output Norms in respect of Advance Authorization No. 0510325624 dated 23.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application in this case has not received through R.A. In view of this, the Committee has decided to ask the applicant firm to send the application through CLA, New Delhi. The CLA, New Delhi may also be informed accordingly.

(12)

Case No.608	M/s Masturlal Fabrichem Pvt. Ltd., Mumbai
NC 34/AM-13, dt. 29.11.2012	File No.01/84/50/316/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310610408 dated	
11.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that applicant firm may provide the following:

- i. Copy of correspondence submitted to this office explaining the reasons for 540 GSM for import item and 520 GSM for export product.
- ii. Calculation as to how requirement of 12,100 sq. meter of non-woven needle felt fabric has been arrived at, giving break-up of requirement of two sizes, stage-wise wastage and manufacturing process.
- Sample of each filter bag and small swatch of non-woven fabric used as input. iii.

The Committee has also decided to ask the R.A. to provide a copy of the application submitted by the applicant firm. *****